

Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar

Notification,

Srinagar, the 5th June, 2023

S.O.-308 In exercise of powers conferred by sub section (1) of section 18 read with section 19 of the Jammu and Kashmir Agrarian Reforms Act, 1976 (XVII of 1976) and sub-section (4) read with sub-section (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Svt. 1996 (Act No. XII of Samvat 1996), and in partial modification of notification SRO-59 dated 3rd February, 1997, the Government hereby confer upon Regional Directors Survey and Land Records (ex-officio Settlement Officers), the powers of "**Commissioner**" under the Jammu and Kashmir Agrarian Reforms Act, 1976 and "**Collector**" under the Jammu and Kashmir Land Revenue Act, svt. 1996 within their territorial jurisdiction in respect of the cases transferred to them by Financial Commissioner, Revenue, J&K.

By order of the Government of Jammu and Kashmir

Sd/-

(Dr. Piyush Singla) IAS

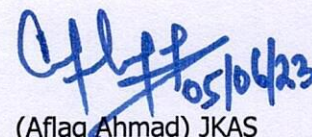
Secretary to the Government

Dated: 05.06.2023

No.Rev-Sett/273/2022(221865)

Copy to the:-

1. Financial Commissioner (Revenue), J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
3. Joint Secretary, Ministry of Home Affairs (JKL), Government of India.
4. Commissioner /Secretary to the Government, General Administration Department.
5. Divisional Commissioner, Kashmir/Jammu.
6. Commissioner Survey and Land Records, J&K.
7. Custodian General, J&K.
8. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
9. All Deputy Commissioners.
10. Director Archives, Archaeology and Museum, J&K.
11. Regional Director Survey and Land Records (All).
12. Private Secretary to the Chief Secretary, J&K.
13. Private Secretary to the Hon'ble Advisor (B).
14. Private Secretary to Secretary to the Govt., Revenue Department.
15. In-charge website, Revenue Department/FCR.
16. Order file.


(Aflaq Ahmad) JKAS

Under Secretary to the Government